

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 19/2001
in
OA 1227/98

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New Delhi, this the ^{March} 2⁵th day of ~~January~~, 2001

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Sh. Krishan Kumar (KK) Gaur

V E R S U S

Union of India & Ors.

O R D E R (BY CIRCULATION)

Hon'ble Sh. Govindan S. Tampi, Member (A)

This application seeks to recall and review the order passed on 26-9-2000 by the Division Bench of the Tribunal.

2. The application is filed on 20-12-2000 i.e. nearly three months after the order was pronounced in the open Court on 26-9-2000. In the application for condonation of delay, the applicant states that he could not file the application in time as his counsel had taken considerable time in obtaining the copy. The explanation is not satisfactory. Still in the interest of justice the delay is being condoned.

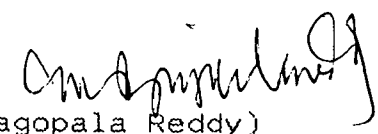
3. On the merits of the application, it is observed that the order was pronounced after hearing both the parties through their counsel and perusing the records of the case. Perusal of the order clearly shows that the facts have been enumerated in detail and the decision has been arrived at correct

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appreciation of facts. Nothing fresh has been brought out in the Review Application, warranting any review recall or modification.

4. In the circumstances, the RA is dismissed as being devoid of any merits in circulation.


(Govindan S. Tampi)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (J)

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